

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.No 3274/1992

Wednesday this the 6th day of November, 1996.

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

Shri Mahesh Kumar  
Khalasi Under C.D.O.  
Northern Railway Carriage & Wagons  
Delhi Division, resident of  
House No.C.2 Block No.73,  
Railway Colony, Tuglakabad, Delhi. .... Applicant

Vs.

1. Union of India through the  
General Manager, Northern Railway,  
Baroda House, New Delhi.
2. Divisional Railway Manager,  
Northern Railway, Chelmsford Road,  
New Delhi-110055.
3. Divisional Personnel Officer,  
Northern Railway, DRM'S Office,  
Chelmsford Road, New Delhi. ... Respondents

The application having been heard on 6.11.1996  
the Tribunal on the same day delivered the following:

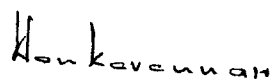
ORDER

CHETTUR SANKARAN NAIR(J), CHAIRMAN

Applicant seeks a direction to include  
his name in the Select List of Welders. Respondents  
submit that applicant being an unscreened casual  
labour he could not be considered for inclusion  
in the regular select list. As a casual labour, that too  
unscreened, applicant has no right for placement. We  
dismiss the application. No costs.

Dated the 6th November, 1996.

  
S.P. BISWAS  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
CHAIRMAN

ks.